

HIGH COURT OF CHHATTISGARH, BILASPUR

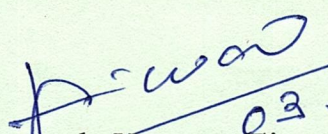
Order

No. 22 /2019/D.E./
III-18-61/2001

Bilaspur dated:- 03 /05/2019

All the heads of the subordinate Courts of the State of Chhattisgarh, being the appointing authority of the Stenographer (Hindi & English), under the Chhattisgarh Civil Services (Classification, Control & Appeal), Rules 1966, are empowered to grant service benefits including time pay scale, seniority etc. to the stenographers appointed in their respective establishment at their end.

By order of the Hon'ble Acting Chief Justice

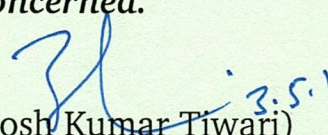

(Deepak Kumar Tiwari)
I/c. Registrar General

Endt. No. 5212 /2019
Copy forwarded to:-

Bilaspur / 03 /05/2019

- (1) P.S. to the Registrar General of High Court of Chhattisgarh, Bilaspur,
- (2) All the subordinate Courts of the State,
- (3) The Additional Registrar (D.E.), High Court of Chhattisgarh, Bilaspur,

For information & necessary action to the concerned.


(Santosh Kumar Tiwari)
Additional Registrar (D.E.)